

11.9.1991

Item No. 11

CA 802/91

Present: Shri S.S. Tiwari, Counsel for the applicant
Shri Jog Singh, Counsel for the respondents

As per paragraph 8 regarding the relief sought for by the applicant, precisely, two issues were involved, firstly, regarding the finalisation of the recruitment rules and circulating the same and secondly, regarding seniority list to be circulated, within a specific time.

The learned counsel for the applicant does not press the second issue regarding circulation of the seniority list, as the same has since been circulated on 28th June, 1991, and so the applicant is well aware of his position in the seniority list. As regards the first aspect is concerned, the learned counsel for the applicant pointed out that inspite of lapse of well over seven years or so, the respondents have not been able to finalise the recruitment rules, inspite of assurance to expedite the same. The plea of the learned counsel for the respondents, on the other hand, is that several agencies, including the UPSC, are involved in finalisation of the recruitment rules and naturally, therefore, time as stated by the learned counsel for the applicant, had been taken. He however added that the recruitment rules have since been drafted and sent to the UPSC and the same are likely to be finalised very soon.

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Considering the position, as put forth by the learned counsel for the respondents, we direct the respondents to finalise the recruitment rules within a period of six months from today. Promotions, if any, in the meantime, will be subject to the recruitment rules, eventually finalised.

The OA is disposed of with the above directions with no orders as to costs.

L. K. Rasgotra

(L.K. Rasgotra)

Member (A)

11.9.1991

T. S. Oberoi

(T.S. Oberoi)

Member (J)

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